Chartering of drilling ships

981. SHRI JAGJIT SINGH ANAND: SHRI BIR CHANDRA DEB-BARMAN: SHRI INDRADEEP SINHA:

Will the Minister of PETROLEUM be pleased to stale :

- (a) whether the Oil and Natural Gas Commission has invited global tenders for Chartering more drilling ships for the Continental shelf area:
- (b) if so, what are the details of the offers received; and
- (c) whether Government have taken any decision for the final selection of the drill ing ships?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) to (c) Yes, Sir. Offers received are being evaluated. It is not in the public interest to disclose further details of this stage.

Investigations against officials of the Assam Oil Company

982. SHRI S. KUMARAN: Wilt the Minister of PETROLEUM be pleased to slate.

- (a) whether it is a fact that three¹ senior officials of the Assam Oil Company were arrested in July, 1975 for certain irregularities:
- (b) if so, whether charges against them have been investigated into; and
- (c) if the answer to part (b) above be in the negative by when the investigations are likely to be completed?

THE MINISTER OF PETROLEUM (SHRI KESHAV DEO MALAVIYA)! (a) Three senior officials of Assam Oil Company viz. General Manager, Chief Marketing Manager and Technical Manager were arrested on 31st July, 1975 under

Defence of India Rules for certain irregularities in the disposal of cement stock and were remanded in Dibrugarh Jail, but were subsequently released on 2nd August, 1976.

(b) and (c) Assam Government have reported that the police investigation of the case has been almost completed and they are awaiting the report of the Finger Print Expert.

Directive of Company Director's Appointment

983. SHRI KALYAN ROY:
SHRI BIR CHANDRA DEV
BARMAN: SHRI N. H.
KUMBHARE:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the news item which appeared under the caption "Directive on company Director's appointment" in the Times of India of 1st June, 1976 legarding prior approval for appointment of whole time director or Managing Director;
- (b) if so, what is the number of companies which have furnished additional information to Government relating to involvement of managing or whole time directors or managers in proceedings under the Wealth Tax Act, the Income Tax Act, the Foreign Exchange Regulation Act etc.; and what are the details thereof including the names of the companies; and
- (c) what steps have been taken against the managing directors and directors of companies who are involved in various proceedings under the above acts?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): (a) and (b) The report in the Press was based on a Gazette Notification No. G.S.R. 248(E), dated the 24th March, 1976 revising application forms